

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SECOND DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 5248 OF 2004**

**Between:**

1. Ch.Sri Ranga Sai, S/o.Sri Ch.Apa Rao, R/o.T-61/1, Meadows Lane, MES Quarters Tirmulghery Post, Secunderabad.
2. K.Ramesh, S/o.Sri Krishna Murthy, R/o.Flat No.310, Malathi Naik Plaza, Opp Reddy Hostel, Abids, Hyderabad.
3. V.V.Anajaneya Prasad, S/o.Late Sri Subba Rao, R/o.Flat No.202, Skill Saphire Apartments. Narayanaguda, Hyderabad.
4. P.David Deena Chakravarthy, S/o.P.J.David, R/o.Flat No.306, Kancharla Towers, Golkonda X Roads Musheerabad, Hyderabad.
5. N.Mohan Dass, S/o.Late N.R.R.Dass, R/o. Hyderabad.

**.....PETITIONERS**

**AND**

1. The State Government of Andhra Pradesh, rep.by the Principal Secretary, Home Department, Andhra Pradesh Secretariat, Hyderabad.
2. Director General of Police, Criminal Investigation, Department, Government of Andhra Pradesh, Saifabad, Hyderabad.
3. The Additional Director General of Police, CID, AP, Hyderabad-competent Authority under A.P.P.D.F.E.Act and Rules 1999.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate order or direction or writ/more particularly a writ in the nature of certiorari to call for the records of criminal case No. 7 of 2001 split out of C.C.No.156 of 2001 and the charge framed under section 5 of the Act of

the Andhra Pradesh Protection of Depositors of Financial Establishments Act and Rules, 1999 in criminal case No.7/01, Hon'ble Metropolitan Sessions Court, Hyderabad be quashed and necessary direction be issued for the disposal of the case by the appropriate court as per law.

**I.A.NO:1 OF 2004 (WPMP.NO:6843 OF 2004)**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay further proceedings in C.C.No.7 of 2001 split out of C.c.No.156 of 2001 on the file of the Hon'ble Sessions Judge until further orders of this Hon'ble Court.

**Counsel for the Petitioners : SRI T.V.PANDU RANGA**

**Counsel for the Respondents : GP FOR HOME**

**The Court made the following ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.5248 of 2004

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioners.

2. In this writ petition, the petitioners have *inter alia* prayed for the following relief:

“For the reasons stated in the accompanying affidavit, the petitioners herein pray that this Court may be pleased to issue appropriate order or direction or writ/more particularly a writ in the nature of certiorari to call for the records of criminal case No.7 of 2001 split out of C.C.No.156 of 2001 and the charge framed under Section 5 of the Andhra Pradesh Protection of Depositors of Financial Establishments Act & Rules, 1999 in Criminal Case No.7 of 2001, Metropolitan Sessions Court, Hyderabad, be quashed and necessary direction be issued for the disposal of the case by the appropriate court as per law.”

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3. Criminal Case No.7 of 2001 is fixed for final arguments before the Metropolitan Sessions Court, Hyderabad, tomorrow. Therefore, on account of efflux of time, prayer made in the writ petition does not survive for consideration.

4. The Writ Petition is, accordingly, dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-K.AMMAJI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To
1. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
  2. One CC to SRI T.V.PANDU RANGA, Advocate [OPUC]
  3. Two CD Copies

SA  
BSR

HIGH COURT

DATED:22/08/2024



ORDER

WP.No.5248 of 2004

DISMISSING THE W.P

AS INFRACTUOUS WITHOUT COSTS.

⑥ v/w  
28/9/24